

**IN THE INCOME TAX APPELLATE TRIBUNAL AGRA BENCH,  
AGRA**

**BEFORE: SMT ANNAPURNA GUPTA, ACCOUNTANT MEMBER  
&  
SHRI SUNIL KUMAR SINGH, JUDICIAL MEMBER**

**ITA No. 207/AGR/2024  
(Assessment Year : 2017-18)**

Ram Prakash, S/o. Radhe Shyam, Village Bhainsroli, Mainpuri, Uttar Pradesh 205 001	V.	Income Tax Officer, Ward 4(2)(5), Mainpuri, Uttar Pradesh 282 001
<b>PAN/GIR No. ANZPP8392C</b>		
<b>(Appellant)</b>	..	<b>(Respondent)</b>

Assessee by	Shri Chandra Shekhar Yadav, Adv.
Revenue by	Shri Shailendra Shrivastava, Sr. DR.
<b>Date of Hearing</b>	<b>24/03/2025</b>
<b>Date of Pronouncement</b>	<b>24/03/2025</b>

**आदेश / O R D E R**

**PER SUNIL KUMAR SINGH (J.M):**

1. This appeal has been preferred against the impugned order dated 06.11.2023 passed by the Ld. CIT(A)/NFAC.
2. At the very outset, the appellant has moved an application with a prayer to withdraw the appeal on the ground that appellant has opted for the direct tax Vivad Se Vishwas scheme as introduced by the Financial Act 2024. Form-2 under the scheme and Form-3 DTVSV 2024 have also been enclosed herewith.

3. Learned DR has no objection.
4. In view of appellant's request, the appeal stands dismissed as withdrawn.

Order pronounced in open court on 24.03.2025.

**Sd/-**  
**(ANNAPURNA GUPTA)**  
**ACCOUNTANT MEMBER**

**Sd/-**  
**(SUNIL KUMAR SINGH)**  
**JUDICIAL MEMBER**

Agra; Dated 24/03/2025  
Rahul, LDC

**Copy of the Order forwarded to:**

1. The Appellant
2. The Respondent.
3. CIT
4. DR, ITAT, Mumbai
5. Guard file.

BY ORDER,

//True Copy//

(Asstt. Registrar)  
**ITAT, Agra**